

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.14**  
**I.A. Nos. 344/2020, 176 &182/2021 in**  
**C.P. (IB) No.304/BB/2019**

**IN THE MATTER OF:**

M/s. Mayank Harshad Talati & Anr. ... Petitioners  
Vs.  
M/s. Greens Farm Tech Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The Resolution Professional : Shri Jugraj Singh Bedi  
For Resolution Professional : Shri Srinandan K.  
For IA 182/2021 : Shri M. Nitin, Proxy Adv.

**ORDER**

**I.A. No.344 of 2020:**

1. The present application has been filed by the Resolution Professional of the Corporate Debtor under Section 19 of the Insolvency and Bankruptcy Code, 2016 r/w Rule 11 of the National Company Law Tribunal Rules, 2016 seeking *inter alia* a direction to include all those properties, which were pledged or hypothecated or mortgaged or any other charges were created for the purpose of issuing Debentures to the Debenture Holders vide Debenture Trust Deeds or Amended Debenture Trust Deeds, etc.
2. Ld. Counsel for the Applicant stated that he is not pressing the instant Application since there is no cooperation from the erstwhile management of the

Corporate Debtor, and that they have filed another application seeking for Liquidation of the Corporate Debtor.

3. Considering the aforesaid submissions, **I.A. No.344 of 2020 is hereby dismissed as withdrawn.**

**I.A. No.176 of 2021:**

1. Heard the Ld. Counsel for the Applicant-Resolution Professional.
2. Pursuant to order dated 18.12.2023, Ld. Counsel for the Resolution Professional stated that the settlement plan submitted by the erstwhile management of the Corporate Debtor to the CoC has been rejected. He is directed to file a Memo in this regard within a period of one week.
3. List the matter on **16.02.2024.**

**I.A. No.182 of 2021:**

1. Heard the Ld. Counsel for the Applicant-RP.
2. Vide order dated 07.10.2022, it is noticed that right to file objections by the Respondent has already been forfeited. Ld. Counsel for the Applicant is directed to file brief written synopsis within a period of two weeks.
3. **Order Reserved.**

**Sd/-**

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-**

**(K. BISWAL)  
MEMBER (JUDICIAL)**

Anishma